

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**E.P. No. 6 of 2014 in
Appeal No. 215 of 2012**

Dated : 29th October, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Idea Cellular Ltd. ...Appellant (s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr.Adv.
Mr Rajeev Kumar
Mr. Shamit Bhatt
Counsel for the respondent (s) : Mr. Buddy A. Ranganadhan for R.1
Mr.G.Saikumar
Mr. Samir Malik

ORDER

Now the learned counsel for the parties submit that the Order has been complied with on 27.10.2014.

However, Mr. Ramji Srinivasan, the learned Senior Counsel for the Appellant submits that the prayer in the Execution Petition is not only for the principal amount but also for the interest from the date of the earlier Order till the date of receipt of the principal amount and therefore he prays for the Order for interest as well.

The learned counsel for the Respondent seeks some time to look into the legal aspects with regard to the same.

Post the matter on **10.11.2014.**

**(Rakesh Nath)
Technical Member
ts/js**

**(Justice M. Karpaga Vinayagam)
Chairperson**